



**The Haryana Public Premises and Land (Eviction and Rent Recovery) Act,
1972**

Act 24 of 1972

Keyword(s):

Estate, Premises, Public Premises, Rent

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THE HARYANA PUBLIC PREMISES AND
LAND (EVICTION AND RENT RECOVERY)
ACT, 1972

(Act No. 24 of 1972)

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**THE HARYANA PUBLIC PREMISES AND LAND
(EVICTION AND RENT RECOVERY)
ACT, 1972**

(HARYANA ACT NO. 24 OF 1972)

*[Received the assent of the President of India on the
12th October, 1972, and was first published in the
Haryana Government Gazette (Extraordinary)
of the 9th November, 1972.]*

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1972	24	The Haryana Public Premises & Land (Eviction & Rent Recovery) Act, 1972	Amended by Haryana Act 1 of 1980 ² Amended by Haryana Act 16 of 1983 ³ Amended by Haryana Act 15 of 1986 ⁴

AN

ACT

*to provide for the eviction of unauthorised occupants from public
premises and for certain incidental matters.*

BE it enacted by the Legislature of the State of Haryana in the Twenty-third year of the Republic of India as follows :-

1. (1) This Act may be called the Haryana Public Premises and Land (Eviction and Rent Recovery) Act, 1972.

(2) It extends to the whole of the State of Haryana.

Short title,
extent and
commence-
ment.

1. For statement of objects and reasons, see *Haryana Government Gazette (Extraordinary)*, 1972, page 955.
2. For statement of objects and reasons, see *Haryana Government Gazette (Extraordinary)*, dated the 10-9-1979 page 1580.
3. For statement of objects and reasons, see *Haryana Government Gazette (Extraordinary)*, dated the 5th September, 1983, page 1178.
4. For statement of objects and reasons, see *Haryana Government Gazette (Extraordinary)*, dated the 19-2-1986 page 240.

(3) It shall be deemed to have come into force on the 10th day of August, 1959 except sections 11, 18 and 19 which shall come into force at once.

Definitions.

2. In this Act, unless the context otherwise requires,—

- (a) "Collector" means the Collector of the district, and includes any other officer appointed by the State Government for performing the functions of the Collector under this Act ;
- (b) "estate" has the meaning assigned to it in the Punjab Land Revenue Act, 1887 ;
- (c) "premises" means any land, whether used for agricultural or non-agricultural purposes, or any building or part of a building and includes,—
- (i) the garden, grounds and out-houses, if any, appertaining to such building or part of a building; and
- (ii) any fittings affixed to such building or part of a building for the more beneficial enjoyment thereof;
- (d) "prescribed" means prescribed by rules made under this Act ;
- (e) "public premises" means any premises belonging to, or taken on lease or requisitioned by, or on behalf of, the State Government, or requisitioned by the competent authority under the Punjab Requisitioning and Acquisition of Immovable Property Act, 1953, and includes any premises belonging to any ¹[local authority, or District Soldiers, Sailors and Airmen's Board] ²[or any university established by law] ³[or any Corporation or Board owned or controlled by the State Government ;]
- (f) "rent" in relation to any public premises, means the consideration payable periodically for the authorised occupation of the premises, and includes—
- (i) any charge for electricity, water or any other services in connection with the occupation of the premises,

1. Substituted by Haryana Act 1 of 1980.

2. Inserted by Haryana Act 16 of 1983.

3. Inserted by Haryana Act 15 of 1986.

- (ii) any tax (by whatever name called) payable in respect of the premises,

where such charge or tax is payable by the State Government or the local authority.

3. For the purposes of this Act, a person shall be deemed to be in unauthorised occupation of any public premises—

Un-
authorised
occupation
of public
premises.

- (a) where he has, whether before or after the commencement of this Act, entered into possession thereof otherwise than under and in pursuance of any allotment, lease or grant ; or
- (b) where he, being an allottee, lessee or grantee, has, by reason of the determination or cancellation of his allotment, lease or grant in accordance with the terms in that behalf therein contained, ceased, whether before or after the commencement of this Act, to be entitled to occupy or hold such public premises ; or
- (c) where any person authorised to occupy any public premises has, whether before or after the commencement of this Act,—
- (i) sub-let, in contravention of the terms of allotment, lease or grant, without the permission of the State Government or of any other authority competent to permit such sub-letting, the whole or any part of such public premises, or
- (ii) otherwise acted in contravention of any of the terms, express or implied, under which he is authorised to occupy such public premises.

Explanation.—For the purposes of clause (a), a person shall not merely by reason of the fact that he has paid any rent be deemed to have entered into possession as allottee, lessee or grantee.

4. (1) If the Collector is of opinion that any persons are in unauthorised occupation of any public premises situate within his jurisdiction and that they should be evicted, the Collector shall issue, in the manner hereinafter provided, a notice in writing calling upon all persons concerned to show cause why an order of eviction should not be made.

Issue of
notice to
show cause
against
order of
eviction.

(2) The notice shall—

- (a) specify the grounds on which the order of eviction is proposed to be made; and
- (b) require all persons concerned, that is to say, all persons who are, or may be, in occupation of, or claim interest in, the public premises, to show cause, if any, against the proposed order on or before such date as is specified in the notice, being a date not earlier than ten days from the date of issue thereof.

(3) The Collector shall cause the notice to be affixed on the outer door or some other conspicuous part, of the public premises, or of the estate in which the public premises are situate, and in such other manner as may be prescribed, whereupon the notice shall be deemed to have been duly given to all persons concerned.

(4) Where the Collector knows or has reasons to believe that any persons are in occupation of the public premises, then without prejudice to the provisions of sub-section (3), he shall cause a copy of the notice to be served on every such person by post or by delivering or tendering it to that person or in such other manner as may be prescribed.

Eviction of
unauthori-
sed persons.

5. (1) If, after considering the cause, if any, shown by any person in pursuance of a notice under section 4 and any evidence he may produce in support of the same and after giving him a reasonable opportunity of being heard, the Collector is satisfied that the public premises are in unauthorised occupation, the Collector may make an order of eviction, for reasons to be recorded therein, directing that the public premises shall be vacated, on such date as may be specified in the order, by all persons who may be in occupation thereof or any part thereof, and cause a copy of the order to be affixed on the outer door or some other conspicuous part of the public premises or of the estate in which the public premises are situate.

(2) If any person refuses or fails to comply with the order of eviction within thirty days of the date of its publication under sub-section (1), the Collector or any other officer duly authorised by him in this behalf may evict that person from, and take possession of, the public premises and may, for that purpose, use such force as may be necessary.

6. (1) Where any persons have been evicted from any public premises under section 5, the Collector may, after giving fourteen days notice to the persons from whom possession of the public premises has been taken and after publishing the notice in at least one newspaper having circulation in the locality, remove or cause to be removed or sell by public auction any property remaining on such premises.

Disposal of property left on public premises by unauthorised occupants.

(2) Where any property is sold under sub-section (1), the sale proceeds thereof shall, after deducting the expenses of the sale and the amount, if any, due to the State Government or the local authority on account of arrears of rent or damages or costs, be paid to such person or persons as may appear to the Collector to be entitled to the same :

Provided that where the Collector is unable to decide as to the person or persons to whom the balance of the amount is payable or as to the apportionment of the same, he may refer such dispute to the civil court of competent jurisdiction and the decision of the court thereon shall be final.

7. (1) Where any person is in arrears of rent payable in respect of any public premises, the collector may, by order, require that person to pay the same within such time and in such instalments as may be specified in the order.

Power to recover rent or damages in respect of public premises as arrears of land revenue.

(2) Where any person is, or has at any time been, in unauthorised occupation of any public premises, the Collector may, having regard to such principles of assessment of damages as may be prescribed, assess the damages on account of the use and occupation of such premises and may, by order, require that person to pay the damages within such time and in such instalments as may be specified in the order.

(3) No order under sub-section (1) or sub-section (2) shall be made against any person until after the issue of a notice in writing to the person calling upon him to show cause within such time as may be specified in the notice, why such order should not be made, and until his objections, if any, and any evidence he may produce in support of the same, have been considered by the Collector.

8. The Collector shall, for the purpose of holding any enquiry under this Act, have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908, when trying a suit, in respect of the following matters, namely :—

Power of Collector.

(a) summoning and enforcing the attendance of any person and examining him on oath ;

(b) requiring the discovery and production of documents ;

(c) any other matter which may be prescribed.

Appeals.

9. (1) An appeal shall lie from every order of the Collector made in respect of any public premises under section 5 or section 7 to the Commissioner.

(2) An appeal under sub-section (1) shall be preferred,—

(a) in the case of an appeal from an order under section 5, within thirty days from the date of publication of the order under sub-section (1) of that section ; and

(b) in the case of an appeal from an order under section 7, within thirty days from the date on which the order is communicated to the appellant :

Provided that the Commissioner may entertain the appeal after the expiry of the said period of thirty days if he is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

(3) Where an appeal is preferred from an order of the Collector, the Commissioner may stay the enforcement of that order for such period and on such conditions as he deems fit.

(4) Every appeal under this section shall be disposed of by the Commissioner as expeditiously as possible.

(5) The costs of any appeal under this section shall be in the discretion of the Commissioner.

Finality of orders.

10. Save as otherwise expressly provided in this Act, every order made by the Collector or Commissioner under this Act shall be final and shall not be called in question in any original suit, application or execution proceeding and no injunction shall be granted by any court or other authority in respect of any action taken or to be taken in pursuance of any power conferred by or under this Act.

Offences and penalty.

11. (1) If any person who has been evicted from any public premises under this Act again occupies the premises without authority for such occupation he shall be punishable with imprisonment for a term which may extend to one year, or with fine which may extend to one thousand rupees, or with both.

(2) Any Executive Magistrate convicting a person under sub-section (1) may make an order for evicting that person summarily and he shall be liable to such eviction without prejudice to any other action that may be taken against him under this Act.

12. If the collector has reason to believe that any persons are in unauthorised occupation of any public premises, the Collector or any other officer authorised by him in this behalf may require those persons or any other person to furnish information relating to the names and other particulars of the person in occupation of the public premises and every person so required shall be bound to furnish the information in his possession.

Power to obtain information.

13. (1) Where any person against whom any proceeding for the determination or arrears of rent or for the assessment of damages is to be or has been taken dies before the proceeding is taken or during the pendency thereof, the proceeding may be taken or, as the case may be, continued against the heirs or legal representatives of that person.

Liability of heirs and legal representatives.

(2) Any amount due to the State Government or the local authority from any person whether by way of arrears of rent or damages or costs shall, after the death of the person, be payable by his heirs or legal representatives, but their liability shall be limited to the extent of the assets of the deceased in their hands.

14. If any person refuses or fails to pay the arrears of rent payable under sub-section (1) of section 7 or the damages payable under sub-section (2) of that section or the costs awarded to the State Government or the local authority under sub-section (5) of section 9 or any portion of such rent, damages or costs, within the time, if any, specified therefor in the order relating thereto, the Collector shall proceed to recover the amount due as arrears of land revenue.

Recovery of rent, etc. as arrears of land revenue.

15. No court shall have jurisdiction to entertain any suit or proceeding in respect of the eviction of any person who is in unauthorised occupation of any public premises or the recovery of the arrears of rent payable under sub-section (1) of section 7 or the damages payable under sub-section (2) of that section or the costs awarded to the State Government, or the local authority under sub-section (5) of section 9 or any portion of such rent, damages or costs.

Bar of jurisdiction.

16. No suit, prosecution or other legal proceeding shall lie against the State Government or the local authority or the Commissioner or the Collector in respect of anything which is in good faith done or intended to be done in pursuance of this Act or of any rules or orders made thereunder.

Protection of action taken in good faith.

Power to
make rules.

17. (1) The State Government may, by notification, make rules for carrying out the purposes of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely :—

- (a) the form of any notice required or authorised to be given under this Act and the manner in which it may be served ;
- (b) the holding of enquiries under this Act ;
- (c) the procedure to be followed in taking possession of public premises ;
- (d) the manner in which damages for unauthorised occupation may be assessed and the principles which may be taken into account in assessing such damages ;
- (e) the manner in which appeals may be preferred and the procedure to be followed in appeals ;
- (f) any other matter which has to be or may be prescribed.

(3) Every rule made under this section shall be laid, as soon as may be, after it is made, before the House of the State Legislature while it is in session for a total period of ten days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session in which it is so laid or the successive sessions aforesaid, the House agrees in making any modification in the rule or the House agrees that the rule should not be made, the rules shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity to anything previously done under that rule.

Repeal.

18. The Punjab Premises and Land (Eviction and Rent Recovery) Act, 1959, is hereby repealed.

Validation.

19. Notwithstanding any judgement, decree or order of any court, anything done or any action taken (including rules or orders made, notices issued, evictions ordered or effected, damages assessed, rents or damages or costs recovered and proceedings initiated) or purported to have been done or taken under the Punjab Public Premises and Land (Eviction and Rent Recovery) Act, 1959 (hereinafter in this section

referred to as the 1959 Act), shall be deemed to be as valid and effective as if such thing or action was done or taken under the corresponding provisions of this Act which, under sub-section (3) of section 1 shall be deemed to have come into force on the 10th day of August, 1959, and accordingly—

- (a) no suit or other legal proceeding shall be maintained or continued in any court for the refund of any rent or damages or costs recovered under the 1959 Act where such refund has been claimed merely on the ground that the said Act has been declared to be unconstitutional and void; and
- (b) no court shall enforce a decree or order directing the refund of any rent or damages or costs recovered under the 1959 Act merely on the ground that the said Act has been declared to be unconstitutional and void.